

Insolvency and Bankruptcy Board of India



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Press Release

The Insolvency and Bankruptcy Board of India organises a Virtual Conference on “5 Years of Insolvency and Bankruptcy Code: Looking Forward and Beyond”

As part of the ongoing ‘Azadi Ka Amrit Mahotsav’ celebrations, the Insolvency and Bankruptcy Board of India (IBBI), in association with the Federation of Indian Chambers of Commerce & Industry (FICCI), organised a virtual conference, on the subject titled “5 Years of Insolvency and Bankruptcy Code: Looking Forward and Beyond”, on Thursday, 20th January, 2022.

2. Dr. Mukulita Vijayawargiya, Whole-Time Member, Insolvency and Bankruptcy Board of India delivered the inaugural address. Mr. Shadrul Shroff, Chairman, FICCI National Committee on Stressed Assets; Mr. Swaminathan J., Managing Director, State Bank of India; Mr. Subhrakant Panda, Sr. Vice President, FICCI; and Ms. Jyoti Vij, Deputy Secretary General, FICCI; attended the inaugural session and addressed the participants, setting the context for the conference.

3. There was a panel discussion on the subject, “Insolvency and Bankruptcy Reforms and the Way Forward”. The panelists included Mr. Rajesh Kumar Gupta, Chief General Manager, Insolvency and Bankruptcy Board of India; Mr. R. K. Bansal, Co Chairman, FICCI National Committee on Stressed Assets; Mr. Prakash Rao, Executive Director, National Investment and Infrastructure Fund Limited; and Mr. Ashish Chhawchharia, Insolvency Professional. The panel discussion was moderated by Mr. Anoop Rawat, Partner, Shardul Amarchand Mangaldas & Co., Advocates & Solicitors.

4. The virtual conference was organised to mark five years of implementation of Insolvency and Bankruptcy Code, 2016 and chart the way forward.
